

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 864**

**TO BE ANSWERED ON THE 09<sup>TH</sup> FEBRUARY, 2022/ MAGHA 20, 1943 (SAKA)  
CORRUPTION AND CRIMINAL CASES IN PARAMILITARY AND POLICE FORCE**

**864. DR. V. SIVADASAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of personnel in Paramilitary forces and Police force under Central Government facing corruption charges, the details thereof; and**

**(b) the number of personnel in Paramilitary forces and Police under Central Government facing criminal cases, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI NITYANAND RAI)**

**(a) & (b) 'Police' is a State subject under the Seventh Schedule of the Constitution of India. In so far as Central Armed Police Forces, Assam Rifles and National Security Guards are concerned, 181 personnel are facing corruption charges and 1439 personnel are facing criminal cases as per the details given in the table below :-**

<b>Sr. No.</b>	<b>Name of the force</b>	<b>Corruption Charges</b>	<b>Criminal Cases</b>
<b>1.</b>	<b>Assam Rifles</b>	<b>5</b>	<b>55</b>
<b>2.</b>	<b>Border Security Force</b>	<b>30</b>	<b>451</b>
<b>3.</b>	<b>Central Industrial Security Force</b>	<b>15</b>	<b>258</b>
<b>4.</b>	<b>Central Reserve Force</b>	<b>47</b>	<b>354</b>
<b>5.</b>	<b>Indo-Tibetan Border Police Force</b>	<b>6</b>	<b>67</b>
<b>6.</b>	<b>National Security Guard</b>	<b>0</b>	<b>7</b>
<b>7.</b>	<b>Sashastra Seema Bal</b>	<b>78</b>	<b>247</b>
	<b>Total</b>	<b>181</b>	<b>1439</b>

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